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friend would like to put a question in a vague form as he is trying to say that I am not prepared, I regret I cannot agree with him. As I said. . .

SHRI JAGDISH PRASAD MATHUR: Will it be correct to assume that further on Government will take judges . . .

MR. CHAIRMAN: Will the honourable Member sit down?

SHRI PILOO MODY: According to the protocol you should first ask the Minister to sit down.

SHRI B. SATYANARAYAN REDDY: I wanted to know how much time the Minister will take to gather this information. That is my specific question.

MR. CHAIRMAN: The question Hour is really over, and after this answer I will declare the question Hour over. Please reply. (No reply).

The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

उच्चतम न्यायालय ग्रौर उच्च न्यायालयों में ग्रीनर्णीत मामले

> *5. श्री हरी शंकर भाभड़ा : श्री सुन्दर सिंह भंडारी :

क्या विधि, न्याय ग्रौर कन्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) इस समय भारत के उच्चतम न्यायालय ग्रौर प्रत्येक उच्च न्यायालय में पृथक-पृथक् कितने मुकदमे ग्रनिणीत पड़े हैं;
- (ख) क्या यह सच है कि हाल ही में भारत के मुख्य न्यायाधीश ने कहा है कि यदि इन मुकदमों को शीझ ही निपटाने के 966 RS—2.

लिये कुछ न किया गया तो भारत की न्याय व्यवस्था ग्रपने ही बोझ से दब कर छिन्न-भिन्न हो जायेगी ; ग्रौर

- (ग) यदि हां, तो सरकार स्थिति में सुधार करने के लिये क्या कदम उठाने का विचार रखती है ?
- †[Pending cases in the Supreme Court and the High Courts

*5. SHRI HARI SHANKAR BHA-BHRA:

SHRI SUNDER SINGH BHAN-DARI:

SHRI JAGDISH PRASAD MATHUR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) what is the number of cases pending at present in the Supreme Court of India and in each High Court separately;
- (b) whether it is a fact that recently the Chief Justice of India had said that if steps were not taken for quick disposal of those cases, India's judicial system would collapse under it's own weight; and
- (c) if so, what steps Government propose to take to remedy the situation?]

विधि, न्याय श्रीर कम्पनी कार्य मंत्री (श्री शिव शंकर) : (क) उच्चतम न्यायालय श्रीर उच्च न्यायालयों द्वारा दी गई जानकारी का एक विवरण, सदन के पटल पर रख दिया गया है ।

(ख) जी, हां।

(ग) ग्रनेक जटिल कारणों से वर्तमान परिस्थिति पैदा हुई है । ऐसी परिस्थिति में यह ग्रावश्यक है कि न्यायिक प्रशासन में सुधार एक सतत प्रक्रिया हो । सरकार

^{†[]} English translation. Translation

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तदनुसार इस समस्या पर विचार करना चाहती है। ऐसा करने में सरकार विधि म्रायोग की सिफारिशों को भी ध्यान में रखेगी।

विवरण

भारत के उच्चतम न्यायालय श्रौर उच्च न्यायालयों में लम्बित मामले

भारत का उच्चतम न्यायालय

31-12-1979 का	लाम्बत	Ţ	
मामलों की संख्या			26,881

उच्च न्यायालय	30-6-1979 को
कानाम्	लम्बित मामलों
	की संख्या

	ते संख्या
इलाहाबाद के हुए के	124540
म्रान्ध्र प्रदेश	22637
मुम्बई	58090
कलकत्ता	74471
दिल्ली	30329
गोहाटी	6929
गुजरात -	14857
हिमालच प्रदेश	5765
जम्मू-कश्मीर	6517
कर्नाटक	49408
केरल	33809
मध्य प्रदेश	40785
मद्रास	55268
उड़ीसा	8423
पटना	35513
पजाब ग्रौर हरियाणा	38413
राजस्थान	23957
सिक्किम	11

मामलों का योग

†[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) A Statement giving the information as furnished by the Supreme Court and the High Courts is laid on the Table of the House.

(b) Yes, Sir.

(c) Many complex factors have brought about the present situation. In the circumstances reform in judicial administration has to be a continuous process. Government proposes to address itself to the problem accordingly. In doing so Government will also take into consideration recommendations made by the Law Commission.

Statement

Cases pending in the Supreme Court of India and High Courts.

	Pending as Number of cases	
Supreme Court of India	31-12-1979 *26,881	
Name of the High Court	Number of cases pending as on 30-6-1979	
Allahabad	124540	
Andhra Pradesh	22637	
Bombay	58090	
Calcutta	7447	
Delhi	30329	
Gauhati	6929	
Gujarat	14857	
Himachal Pradesh	5765	
Jammu & Kashmir	6517	
Karnataka	49408	
	101	

33809

40785

55268

†[] English translation.

Madhya Pradesh

Kerala

Madras

629722

Name of the High Court		Number of cas pending as on 30-6-79
Orissa		8423
Patna		35513
Punjab and H	laryana	38413
Rajasthan		23957
Sikkim		11
otal of cases pen High Courts	ding in the	629722

Creation of Indian Judicial Service

- *6. SHRIMATI MARGARET ALVA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether Government have taken any decision recently to create Indian Judicial Service as recommended by the Law Commission;
- (b) if so, what are the details in this regard: and
- (c) if the answer to part (a) above be in the negative by when a decision is likely to be taken in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR); (a) No. Sir.

- (b) Does not arise
- (c) It is difficult to indicate the time limit for taking a decision in the matter but I may assure the House that some decision will be taken as early as possible.

Broadcast/telecast of views of opposition parties

*7. DR. BHAI MAHAVIR: SHRI SYED AHMAD HASHMI:

Will the Minister of INFORMA-AND BROADCASTING be TION pleased to state:

(a) whether Government's attention has been drawn to the allegation made

by Shri M. C. Chagla to the effect that his T. V. interview after the Sabha poll had been censored by the Bombav T. V .:

- (b) if so, what are the facts of the case:
- (c) what action Government pose to take against the officials responsible for such censoring; and
- (d) what is Government's policy in regard to broadcast/telecast of views of opposition parties?

THE MINISTER OF INFORMA-TION AND BROADCASTING (SHRI V. P SATHE): (a) Yes. Sir.

- (b) and (d) Nothing was censored; a statement is laid on the Table of the House.
 - (c) Does not arise

Statement

The allegation by Shri M. C. Chagla to the effect that a statement by him to be included in a T. V. programme wag censored by Doordarshan Kendra, Bombay was published in some newspapers on January 14, 1980. The facts of the case are as follows: -

programme telecast by the The Bombay Kendra on January 13, 1980 was a 20-minute programme giving reactions of some eminent personalities available in Bombay on the results of the Lok Sabha elections as well as their views on the priorities before the new Government. For collecting material for this programme. statements by S/Shri Morarji Desai, M. C. Chagla, Nani Palkhiwala, M. V. Kamath, B. M. Gogte, Dev Anand, T.K. Tope, Nissim Ezekiel, and Smt. Nargis Dutt were recorded by Bombay Doordarshan Camera for the short film. As the total duration of the programme was 20 minutes and the statements collected these persons had to be fitted those 20 minutes in a balanced manner, some editing was inevitable at the time of compiling the programme.